

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.16 of 1996

Date of Order : 1.5.1998

Present : Hon'ble Mr.D.Purkayastha, Judicial Member.

BISHNU PADA MAHAPATRA

Vs.

UNION OF INDIA & ORS.

For the applicant : Mr.B.C.Sinha, counsel.

For the respondents: None

ORDER

Mr.B.C.Sinha, 1d.counsel, submits that he is appearing for the applicant in this case but has not filed any vakalatnama. He submits that Mr.R.S.Singh, 1d.counsel, who has filed a vakalatnama in this case is absent. It is found that the name of Mr.B.C.Sinha has been recorded in the cause list, but he submits that in the absence of Mr.R.S.Singh he would not argue the case today.

2. I do not find sufficient ground on that score. Thereby the application is dismissed for default of the applicant.

3. No order is passed as to costs.


(D.Purkayastha)
Judicial Member